

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-248/(PB)/2017

In the matter of :

Grasim Industries

..PETITIONER

Vs.

Spentex Industries Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 27.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor  
For the Respondent/Corporate Debtor

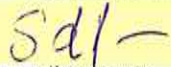
: Mr. Arpan Behl, Advocate  
: Mr. Arvind Kumar, Advocate  
Ms. Henna George, Advocate

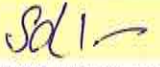
ORDER

Learned Counsel for the parties are present. Ld. Counsel for the parties seeks some time to exchange the written submissions.

In the circumstances, the matter is adjourned to 10.11.2017, by which time, both the parties will exchange the written submissions already filed before this Tribunal to each other and be ready for oral submissions.

Post the matter for arguments on 10.11.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
27.10.2017